298

Bed and breakfast scheme

- 452. SHRI D. KUPENDRA REDDY: Will the Minister of TOURISM be pleased to state:
 - (a) the details of Bed and Breakfast Scheme under the Ministry;
 - (b) the State-wise number of properties registered so far;
- (c) whether it has been found that the scheme is being misused for commercial exploitation;
- (d) if so, the details thereof and whether the Central Government has any monitoring over the scheme; and
 - (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) The Ministry of Tourism, Government of India has an all India scheme for approving Bed and Breakfast units on voluntary basis as per Guidelines which are available on the official website of the Ministry of Tourism at www.tourism.gov.in.

(b) The number of Incredible India Bed and Breakfast Establishments approved by the Ministry of Tourism, Government of India as on date are as follows:

States/Union Territories	Total Number of Approvals Issued
Assam	3
Goa	1
Gujarat	2
Haryana	84
Himachal Pradesh	23
Jammu and Kashmir	3
Jharkhand	1
Karnataka	4
Maharashtra	33
Rajasthan	9
Tamil Nadu	5
Uttar Pradesh	56
Uttarakhand	10
West Bengal	6
Total	240

(c) to (e) No complaint regarding commercial exploitation by any of the approved Incredible India Bed and Breakfast Establishments has been received in this Ministry's concerned Regional offices. This scheme is implemented and monitored by the Ministry's Regional Offices at Delhi, Mumbai, Chennai, Kolkata, and Guwahati.

Revenue collected through Tourism Department

- 453. SHRI MOHD. ALI KHAN: Will the Minister of TOURISM be pleased to state:
- the State-wise details of revenue collected through the Tourism Department of the country particularly in Telangana, which attracts tourists in the country, for the last five years including current year;
- (b) the guidelines for utilization of amount collected towards revenue and the action taken to utilize the same in each State; and
- (c) the action taken to increase the collection of revenue in the tourist spots by providing infrastructure facilities in Andhra Pradesh?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. MAHESH SHARMA): (a) Ministry of Tourism does not compile data on revenue collected by Tourism Departments of States/UTs. The Foreign Exchange Earnings (FEEs) through tourism in India during 2010, 2011, 2012, 2013 and Jan-Oct, 2014 were US\$14.19 billion, US\$16.56 billion, US\$17.74 billion, US\$18.45 billion and US\$15.79 billion, respectively. Ministry of Tourism does not compile State/Union Territory (UT) -wise estimates of FEEs from tourism.

- (b) Ministry of Tourism has not formulated any guidelines for the utilisation of the revenue collected through tourism.
- (c) Development and promotion of tourism is primarily the responsibility of the State Governments/Union Territory (UT) Administrations. However, the Ministry of Tourism provides Central Financial Assistance (CFA) to various States/UTs including Andhra Pradesh for various tourism infrastructure projects prioritized for every financial year in consultation with them subject to availability of funds, inter-se priority, adherence to the scheme guidelines and liquidation of pending utilization certificates against the funds released earlier.

Measures to attract tourists

- †454. SHRI RAMDAS ATHAWALE: Will the Minister of TOURISM be pleased to state:
 - the number of tourists who visited India during the current year, till date; (a)
 - whether the tourism sector is witnessing a continuous downfall; and

[†]Original notice of the question was received in Hindi.